DHARMASHTRA NATIONAL LAW UNIVERSITY, JABALPUR

Centre for Corporate Laws and Governance (CCLG)

PRESENTS

2ND CORPORATE LAW SUMMIT 2026

21-22 NOVEMBER 2026

MODE: VIRTUAL

ABOUT DNLU

Dharmashastra National Law University, Jabalpur (M.P.), was established in 2018 by the Madhya Pradesh National University Act, 24 of 2018, with the objective of advancing the cause of legal education and achieving excellence as a university for imparting value-based legal education. The university emphasises learning advocacy skills with professional ethics by providing suitable simulation exercises. Our vision is to impart and disseminate knowledge of the law and promote a culture of research that develops and advances legal education. We also aim to impart specialised and systematic instructions and training to law students, research scholars, and officers performing administrative and quasi- administrative functions. The university aims to be both a knowledge-driven institution and a creative and wisdom-driven institution.

ABOUT CCLG

A corporate entity's importance in the economic, political and social milieu can never be underestimated, and hence an efficient corporate legal framework is of considerable importance. Corporate law and corporate law scholarship have grown tremendously in the recent era. Corporate laws govern the rights, relations, and conduct of persons, companies, organisations, and businesses. India has a plethora of laws that govern corporate entities, along with various regulators and agencies that control their corporate activities. Presently, these laws, as well as the regulatory bodies, are constantly working towards ensuring ease of doing business while keeping in check the unscrupulous activities of corporate entities. The Centre for Corporate Laws and Governance aims to act as a multidisciplinary forum for research, analysis, and discussion of various issues in corporate law and governance emerging from time to time in India and around the world.

ABOUT THE CONFERENCE

Corporate law forms the backbone of modern business, defining how companies are constituted, governed, held accountable,and aligned with societal expectations. In today's world, robust governance mechanisms are no longer optional; they are vital to ensuring transparency, ethical conduct, and sustainable growth. We are pleased to invite you to be part of our forthcoming Conference, 2nd Corporate Law Summit 2026, on Corporate Law. This distinguished gathering will bring together leading scholars, practitioners, policymakers, and students to present research, exchange insights, and engage in solutions to pressing legal challenges. Through panels, case studies, and interactive sessions, we will explore innovations in the IBC (Amendment) Act, 2026, CIRP, PIRP and many more. Your participation would greatly enrich the dialogue and help shape the future of corporate law

STRUCTURE OF THE CONFERENCE

A) Paper Presentation-

The inaugural session will include a dedicated segment for paper presentations, affording law students, invited authors, academicians, practising lawyers, and subject-matter experts the opportunity to share original research. We invite submissions addressing the diverse dimensions of the IBC (Amendment) Act, 2026, CIRP, PIRP and many more. These contributions are intended to deepen the discourse and shed light on practical, doctrinal, and policy challenges across these fields.

B) Panel Discussion-

The IBC (Amendment) Act, 2026 marks an important development in India's insolvency framework, seeking to strengthen the efficiency, predictability, and effectiveness of insolvency resolution. With significant implications for creditors, corporate debtors, resolution professionals, investors, and other stakeholders, the amendments raise important questions about the future direction of insolvency law in India. This panel brings together experts from industry, academia, legal practice, and policy to examine the key reforms introduced by the Amendment Act, their practical implications, and the challenges likely to arise in their implementation. The discussion will explore how the evolving framework can balance speedy resolution, creditor protection, value maximisation, and the interests of corporate debtors and other stakeholders, while strengthening India's broader insolvency ecosystem.

SUGGESTIVE THEMES

- Rethinking "Control" in Indian Corporate Law
- Who Is Responsible When Artificial Intelligence Makes Corporate Decisions?
- Beneficial Ownership, Related Parties & Hidden Corporate Control
- CIIRP—A New Creditor-Initiated Pathway Alongside CIRP and PIRP
- Related Party Transactions and High-Value Debt Listed Entities
- The IBC (Amendment) Act, 2026 and Companies (Amendment) Act.
- Regulating Related Party Transactions in Listed Companies: Emerging Challenges and Reforms
- Related Party Transactions and Minority Shareholder Protection in India
- High-Value Debt Listed Entities: Strengthening Corporate Governance and Disclosure Standards
- Corporate Governance Challenges in High-Value Debt Listed Entities
- The Role of SEBI in Regulating Related Party Transactions and High-Value Debt Listed Entities
- Related Party Transactions, Disclosure Requirements and Investor Protection in India
- The IBC (Amendment) Act, 2026: A New Era of Insolvency and Corporate Restructuring
- The IBC (Amendment) Act, 2026: Strengthening the Insolvency Resolution Framework in India
- The IBC (Amendment) Act, 2026 and the Changing Landscape of Creditor Rights
- The IBC (Amendment) Act, 2026: Balancing Speed, Efficiency and Stakeholder Protection
- Reimagining Insolvency Resolution in India: Assessing the IBC (Amendment) Act, 2026
- Creditor-Initiated Insolvency Resolution: Examining the Emergence of CIIRP in India
- CIIRP: A New Creditor-Initiated Pathway Alongside CIRP and PIRP
- CIIRP and Creditor Empowerment: Transforming the Insolvency Resolution Framework
- CIRP, PIRP and CIIRP: Comparing India's Evolving Insolvency Resolution Mechanisms
- CIIRP and the Balance of Interests Between Creditors and Corporate Debtors
- The Role of CIIRP in Promoting Faster and More Efficient Insolvency Resolution
- Creditor-Initiated Resolution and Corporate Debtor Protection: Examining the CIIRP Framework
- The Future of Insolvency Resolution in India: From CIRP and PIRP to CIIRP

ELIGIBLE PARTICIPANTS

- Students
- Academicians
- Legal professionals

IMPORTANT DATES

20th SEPTEMBER	Last date for submission of abstract
25th SEPTEMBER	Intimation of Selection of Abstract
30th SEPTEMBER	Last date of registration
30th OCTOBER	Submission of full paper
22- 23 NOVEMBER	Date of conference

REGISTRATION FEE

UG/PG Students-Rs. 1500

Professional academicians & others - Rs. 2000

(Payment details will be sent to the selected abstracts via Email)

EVALUATION CRITERIA

Papers will be judged on the basis of:

Originality and Innovation

Depth of Research and Analysis

Clarity and Structure: Argumentative Strength

Adherence to Formatting and Citation Standards

ABSTRACT SUBMISSION

An abstract with a word limit of 300-400 words, along with 5 keywords, shall be submitted via https://forms.gle/fafwDFV9QpGjLFcx7
The selected abstracts shall be intimated to the author(s).

SUBMISSION GUIDELINES

- Submissions are to be made in the form of MS Word as well as Pdf Form in the provided google form.
- The Paper must be an original, unpublished work of the participants.
- Word limit: 4000-6000 words, including citations
- Formatting: Times New Roman, Font Size 12, Line Spacing 1.5, Justified alignment.
- Headings and Sub-headings must be appropriately numbered.
- Referencing Style: The Bluebook- A Uniform System of Citation (2015, 20th ed.).
- Any submission that is found to be plagiarized beyond 10% shall be disqualified from the competition.
- Use of AI is strictly prohibited.
- Copyright of the submission shall remain with CCLG, DNLU
- Up to 1 Co-author is allowed
- Cross authorship from different institutions is also allowed

PRIZES AND RECOGNITION

Winner Rs 11,000 and Certificate of Merit	1°Runner-Up Rs 7,000 and Certificate of Merit	2° Runner-Up Rs 5,000 and Certificate of Merit	Top 10 ParticipantsParticipants Certificate of Excellence	All participants Certificate of Participation

MEET THE ORGANISERS

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